

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 12777 of 2018

[Arising out of OIA-CCESA-SRT-APP-AT-102-2018-19 Dated 16/08/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

M/s. Nelson Global Products Private Limited
Survey No. 74/3 & 4, Part-i, Village-kadaiya, Nani Daman,
Daman, Daman(Ut)

...Appellant

VERSUS

C.C.E. & S.T., Daman
3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

...Respondent

APPEARANCE:

Shri. S. J. Vyas, Advocate for the Appellant
Shri. Vinod Lukose, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10734 /2020

DATE OF HEARING: 04.03.2020

DATE OF DECISION: 04.03.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**